

**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

O.A. No.62/357/2020

Tuesday, this the 11th day of August, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Dr. Bhagwan Sahai, Member (A)**

Javed Iqbal Khoja (Aged 35 yrs), s/o late Mohammad Ayoub Khoja, R/o
Dardpora, Kralporram, Kupwara.

.....Applicant
(By Advocate: Mr. Sheikh Manzoor, Counsel for Applicant)

Versus

1. Union Territory of J&K through Commissioner/Secretary to Govt.
Department of Health & Medical Education, Civil Secretariat,
Srinagar/Jammu.
2. Director, Health Services, Kashmir, Srinagar.
3. Chief Medical Officer, Kupwara.
4. Block Medical Officer, Trehgam, Kupwara.
6. Mohammad Akbar Bhat, H&FW Assistant, C/o CMO, Kupwara.

(By Advocate: Mr. Amit Gupta, Counsel for Respondents)

ORAL ORDER

{As per Hon'ble Mr. Justice L Narasimha Reddy, Chairman}

The applicant is working as Health and Family Welfare Assistant in the Jammu & Kashmir Administration. Through an order dated 01.07.2020 he has been transferred from Surigam block to Kanchaban, Jumgund Block. The applicant contends that he has been subjected to repeated transfers and when he made representations on certain occasions, the respondents themselves have withdrawn the orders of transfer. He contends that even while retaining the employees with longer standing at the stations, they have chosen him for the transfer. Various other grounds are also urged.

2. We heard Mr. Sheikh Manzoor, learned counsel for the applicant and Mr. Amit Gupta, learned counsel for the respondents at the stage of admission.

3. The record discloses that the applicant is continuing in the present place of posting since 04.08.2017. In other words, the present transfer is effected after a gap of three years. Secondly

the transfer is on administrative grounds. The comparison of the standing of the other employees at the same place would not be relevant factor in the matters of this nature. We do not find any merit in this OA and the same is accordingly dismissed. However, the applicant is granted two weeks time to report to the place to which he was transferred. There shall be no order as to costs.

(DR.BHAGWAN SAHAI)
MEMBER (ADMN.)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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